

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT SITTING AT INDORE

Original Application No. 162 of 1998

Indore, this the 13th day of May 2003

Hon'ble Shri R.K. Upadhyaya - Administrative Member.
Hon'ble Shri A.K. Bhatnagar - Judicial Member.

S/o.

R.S. Jolly, Shri Pratap Singh,
aged about 59 years, Office Supdt.
Gde.II. M.C.T.E., Mhow (MP),
O/o. The Commandant, Military College
of Telecom, Engg. Mhow (MP)-453441
R/o. R.S. Jolly. H. No. 1164, Bakhtawar
Marg, Mhow (MP)-453441.

... Applicant

(By Advocate - None)

V e r s u s

1. The Secretary,
Government of India,
Ministry of Defence,
New Delhi.
2. The Controller General of Defence
Accounts, West Block No. 5,
R.K. Puram, New Delhi.
3. The J. CDA. Funds,
Meerut.
4. The Director General of Signals,
(Sigs-4(c), General Staff Branch
Army Head Quarters, DHQ. PO.
New Delhi.
5. The Commandant, Military College
of Telecom. Engg. Mhow (MP).

... Respondents

(By Advocate - Shri V. Saran)

O R D E R (Oral)

By R.K. Upadhyaya, Admnv. Member :-

The applicant has claimed payment of interest at market rate at the rate of 24% on delayed payment of part of General Provident Fund. The learned counsel of the respondents stated that the applicant has been paid the entire amount due to him alongwith interest at the rate of 12%. Therefore this application claiming interest at the

Ch. B. Upadhyaya

rate of 24% is misconceived and devoid of any merits deserves to be dismissed as infructuous. The learned counsel of the respondents stated that the applicant retired on 01/04/1997. However he did not submitted the claims of payment of retiral dues in time. He submitted/ on 24/05/1997. The respondents have paid interest of 4 months as admitted by the applicant. If the formal details as required are submitted only in the month of May, sometime is to be allowed for its processing. The payment has been made in the month of November 1997 and the interest payment has been made for 4 months from July to October 1997. In our considered view, the action of the respondents does not call for any interference and this application being frivolous and without any substantial cause of action is dismissed under rule 15(1) of the CAT (Procedure) Rules. There shall be no order as to costs.

(A.K. BHATNAGAR)
JUDICIAL MEMBER

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

पूछांकन सं ओ/न्या.....जबलपुर, दि.....
पत्रिलिपि अच्ये छित:-

(1) रामेश, उज्ज्वल दालय बाट एसोसिएशन, जबलपुर
(2) आंदोलन दी/धीमती/कु.....को काउंसल T H Khan, Advocate
(3) प्र पर्यायी श्री/वीकासी/कु.....को काउंसल V. Saran, Advocate
(4) विधायक, केंद्रीय, जबलपुर न्यायपीठ

सूचना एवं आवश्यक कार्यवाही हेतु

ज्ञान संस्कारण
22/5/03

Issued
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By